



Appendix – VI

Form of certificate to be produced by a candidate belonging to a Scheduled Caste or Scheduled Tribe in support of his claim

FORM OF CASTE CERTIFICATE

This is to certify that Shri/ Shrimati*/Kumari* son/ daughter* of of village*/town* in district*/ Division* of the State/ Union Territory* belongs to the Caste/ Tribe* which is recognised as a Scheduled Caste/ Scheduled Tribe* Under:

- @ The Constitution (Scheduled Castes) Order, 1950.
- @ The Constitution (Scheduled Tribes) Order, 1950.
- @ The Constitution (Scheduled Caste) (Union Territories) Order, 1951.
- @ The Constitution (Scheduled Tribes) (Union Territories) Order, 1951.

[as amended by the Scheduled Castes and Scheduled Tribes List (Modification) Order, 1956; the Bombay Reorganisation Act, 1960, the Punjab Reorganisation Act, 1966, the State of Himachal Pradesh Act, 1970, the Northeastern Areas (Reorganisation) Act, 1971, the Scheduled Castes and Scheduled Tribes Order (Amendment) Act, 1976.]

- @ The Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956
- @ The Constitution (Andaman and Nicobar Islands) Scheduled Tribes Order, 1959
- @ The Constitution (Dadar and Nagar Haveli) Scheduled Castes Order, 1962
- @ The Constitution (Dadar and Nagar Haveli) Scheduled Tribes Order, 1962
- @ The Constitution (Pondicherry) Scheduled Castes Order, 1964
- @ The Constitution (Uttar Pradesh) Scheduled Tribes Order, 1967
- @ The Constitution (Goa, Daman and Diu) Scheduled Castes Order, 1968
- @ The Constitution (Goa, Daman and Diu) Scheduled Tribes Order, 1968
- @ The Constitution (Nagaland) Scheduled Tribes Order, 1970
- @ The Constitution (Sikkim) Scheduled Castes Order, 1978
- @ The Constitution (Sikkim) Scheduled Tribes Order, 1978
- @ The Constitution (Jammu and Kashmir) Scheduled Tribes Order, 1989

% 2. Applicable in the case of Scheduled Castes/ Scheduled Tribes persons who have migrated from one State/ Union Territory Administration:

This certificate is issued on the basis of the Scheduled Castes/ Scheduled Tribes certificate issued to Shri/Shrimati*. father/mother of Shri/ Shrimati/Kumari



..... of village/town* in District/Division*
..... of the State/ Union Territory* who belongs to the
Caste/Tribe* which is recognised as a Scheduled Caste/ Scheduled Tribe in the State/ Union
Territory* of issued by the(name of the prescribed
authority) vide their No..... dated

% 3. Shri*/Shrimati*/Kumari*and/or his/her* Family ordinarily reside(s) in
village/town* ofDistrict/ Division* of the State/ Union
Territory* of.....

Signature.....

**Designation.....

(With seal of Office)

Place : State/Union Territory

Date :

*Please delete the words which are not applicable.

@Please quote specific Presidential Order.

% Delete the paragraph which is not applicable.

Note: The term "Ordinarily reside(s)" used here will have the same meaning as in Section 20 of the Representation of the People Act, 1950.

** List of authorities empowered to issue Scheduled Caste/ Scheduled Tribe certificates:-

1. District Magistrate/ Additional District Magistrate/Collector/Deputy Commissioner/ Additional Deputy Commissioner/ Deputy Collector/1st Class Stipendiary Magistrate/ City Magistrate/ Sub-Divisional Magistrate/ Taluka Magistrate/ Executive Magistrate/ Extra Assistant Commissioner. (not below of the rank of 1st Class Stipendiary Magistrate).
2. Chief Presidency Magistrate/ Additional Chief Presidency Magistrate/ Presidency Magistrate.
3. Revenue Officers not below the rank of Tehsildar.
4. Sub Divisional Officer of the area where the candidate and/ or his/ her family normally resides.
5. Administrator/ Secretary to Administrator/ Development Officer (Lakshadweep Islands).

Note: The prescribed proforma is subject to amendment/ modification of Scheduled Castes and Scheduled Tribes lists from time to time.